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Cess Bill, 1985

THE VICE-CHAIRMAN: Now, we shall take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VISHWANATH PRATAP SINGH. Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): I shall now put the motion regarding the third Bill. The question is:

"That the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Now. we shall take up the clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VISHWANATH PRATAP SINGH: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

I. THE AGRICULTURAL AND PRO-CESSED FOOD PRODUCTS EX-PORT DEVELOPMENT AUTHO-RITY BILL, 1985 H. THE AGRICULTURAL AND PRO-CESSED FOOD PRODUCTS EX-PORT CESS BILL, 1985

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Now, we shall take up the next two Bills. Shri Khurshid Alam Khan.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): Sir, I beg to move:

"That the Bill to provide for the establishment of an Authority for the development and promotion of export of certain agricultural and processed food products and for matters connected therewith, as passed by the Lok Sabha. be taken into consideration."

Sir, I also mové:

"That the Bill to provide for the levy and collection, by way of cess, of a duty of customs on the export of certain agricultural and processed food products for the development and promotion of their export and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, it is proposed to establish an Authority for the development and promotion of exports of certain agricultural and processed food products. I suppose I shall be stressing the obvious if I emphasise the importance of these items in our export basket. It is a known fact that at present the share of these products in our total exports is only 25 per cent while the prospects are enormous which have to be exploited adequately.

Sir, at present, the Processed Foods Export Promotion Council looks after the exports of the products. It is a fact that the Council does not have any statutory backing to undertake quality control and this aspect needs special attention. The Council is also not well-equipped to generate production of value-added products or to effectively promote their export

[Shri Khurshid Alam Khan]

and this also is an important aspect which has to be emphasised. It has, therefore, been decided, keeping in view the importance of the products and the future prospects, to replace the Council by a statutory authority. It will coordinate its activities with the national bodies like Horticulture Boards and makes studies for generating production for exports with various research institutes for development of value-added products. It will also undertake quality certification and effectively streamline inspection and quality control for products such as meat and meat products. The present situation in this regard not wholly satisfactory. Authority will have representatives from Central and State Governments, Parliament, Trade Export Promotion Council and specialists in the field. One of the main functions of the Authority will be to develop processed food industry by way of financial assistance, feasibility studies. participation in the equity capital. joint ventures, other relief and subsidy schemes, registration of exporters of the scheduled products fixing of standards and of specifications for scheduled products for exports. Then comes inspection in slaughter houses, processing plants an improvement in packing and general hygienic conditions. The Bill contains a provision that the Authority will provide with necessary measures for the development and promotion of export of agricultural and processed food products. As I have said, the agricultural sector contributes significantly to our export efforts, and it will have to continue to do so in a sustained manner. But increased liance shall, however, have to be placed on export of processed food products which lead to higher realisation through added value. Incidentally, it would generate also economic activity and additional employment. We have several serious constraints in the growth of export of processed food products. At present, the food processing industry is

mainly in the small scale sector using technology of processing and packaging which is out-dated and outmoded. In order to ensure a stable market it is necessary to guarantee strict standards of quality expected by importing countries. This would naturally require inputs of research technology and a considerable degree of organisational effort. order that the Authority may have necessary resources to discharge its functions and responsibility, a levy by way of cess of duty of customs on all scheduled agricultural cessed food products which are exported is proposed at a rate not exceeding 3 per cent ad valorem. actual rate of cess will vary depending on the nature of the product ranging from 0.5 per cent to 3 per cent.

With these words. Sir, I commend the Agricultural and Processed Food Products Export Development Authority Bill, 1985 and the Agricultural and Processed Food Products Export Cess Bill, 1985, for the consideration of the House.

The questions were proposed.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Mr. Vice-Chairman, Sir, I heartily welcome the introduction of these Bills, which I am sure will greatly encourage the farmers and also those involved in the agricultural and processed food products industry. As we all many agricultural products are getting remunerative prices, and with adequate facilities for packaging, etc. we can ensure better prices to the farmers and encourage them to go in for more cultivation of fruits and vegetables and also for meat, poultry and dairy production. The first thing consequent to the introduction of this institution, of this Authority will be the creation of more cold storage facilities in various parts of the country because if you want to encourage export of perishable goods, we must have adequate cold storage facilities. As we all know, we are

not able to export fruits, fresh vegetables, meat, poultry, fish etc. in large quantities because of lack of these cold storage facilities. Similarly, there should be more warehousing facilities for keeping these products until these are exported. There should also be adequate airline services connecting the export centres to various countries where these are exported. For example, we find that in Andhra Pradesh, we produce a large quantity of various fruits including grapes etc., and also meat, poultry, egg, fish etc.. which we are not able to export because there are no international services linking Hyderabad to other countries. I am giving this just as an example. But the situation is similar in other parts of the country also. Therefore, we should impress upon the Civil Aviation Ministry that these centres should be linked so that the exports can increase. The Agriculture Ministry or the Commerce Ministry, whichever is the Ministry concerned, should be liberal in giving assistance and loans to farmers for orchards and also to these who have poultry farms etc.

The packaging industry also needs modernisation. When we compare the situation in our country with the situation in the advanced countries, we find that our packaging industry is in a very primitive stage. We should improve it because unless we make the packages attractive, it is difficult to compete in international markets. It is not only a question of ensuring hygiene but we should also see that the packages are attractive so that we can stand up to intenational competition.

The Bill provides for representation to the States in the Committee but it says, the representation will be by rotation of five members from different States. But I plead that those States, particularly, the agricultural States, those which are leading in this aspect, should be given more representation. It is not merely giving representation to all the

States, but to those States which actually contribute to this export. They should be represented on the committee on a permanent basis. We because should also ensure quality unless we maintain high quality all these efforts will be futile. There have been instances in the past when samples we submitted differed with the actual quantities supplied later on, as a result of which, we lost a lot of markets, external markets. Therefore, we should ensure quality control and the fund to be created should be utilised more judiciously for the betterment of those who are involved in this industry. Thank you.

श्री कल्पनाथ राय (उत्तर प्रदेश:) उपसभाष्यक्ष महोदय, हमारी सरकार जो रुषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण विधेयक 1985 और वृषि श्रीर प्रसंस्तत खाद्य उत्पादन निर्यात उपकार विधेयक 1985 लाई है हम स्वागत करते हैं। बुनियादी रूप से अधि प्रधान देश है। हमारी सातवीं पंचवर्षीय योजना का मख्य उद्देश्य प्रोडक्शन ग्रीर प्रोडक्विटी है यानी उख़ादन को बढ़ाना है ग्रार उत्पादकता को **ब**ढ़ाना है । ग्राजादी लडाई के दौरान स्वराज, ग्राम-स्वावलम्बन, स्वदेशी, कृषि, गांव और षि का विकास-यहा ग्राजादी की लडाई में हमारे उदेश्य थे ग्रीर इन्हीं उदृश्यों से प्रेरित होकर हमारे देश की श्राजादो की लडाइलडी गई। श्राज भो हमें इम्पोर्ट, करने हैं श्रीर जो एक्सपोर्ट, करते हैं उसमें 6 हजार का बैलेंस है, डेफिसिट 💮 । उपसभाष्यक्ष महोदयः हिन्दुस्तान जो एक वि प्रधान देश हैं। 12000 करोड़ का इडेबिल आपल विदेशों से मंगाता है। यह हमारे लिये बड़ी जर्म की बात है। में अपनी महान नेता श्रीमती इदिरा गांधी को धन्यवाद देना चाहंगा कि उन्होंने हिन्द्स्तान में कृषि क्षेत्र में श्रात्मिनर्गरता प्राप्त करने में हरित क्रान्ति को साथ करूप देने में बड़ा काम किया और इस में उन को महान सफलता मिली ग्रीर वे यहां हृषि को प्राथमिकता देना चाहती थीं । घाज

श्री ल्पनाथ राय] सवाल उठता है कि हमें ऐग्रीकल्चरल गडस को एक्सपोर्ट दरें ताकि हम को ज्यादा से ज्यादा विदेशी एक्सचेंज मिले श्रीर हम अपने मुल्य को श्रात्मनिर्भर बना सके । लेकिन आज हिन्द स्तान के किसानों की हालत क्या है। ग्राज हिन्द्स्तार के किसान शोषण का शिकार हो रहे हैं। जो भी सामान वह पैदा करता हैं उसका उचित मृल्य उसको नहीं मिलता मैं भारत सरकार से निवेदन करना चाहता हूं कि जो <mark>प्रथारिटी</mark> उन-होंनें बनायी है उसको एक टीम भेजनी चाहिए विदशों में कि जो इस बात की जांच करे कि विदेशों में किस किस साम न की खपत हो सकती है। यहां का खेता का कौन सा ऐसा माल है, कौन वेजिटेबल है, कोन कौन से फल सी उपज की खपत विदेशों में हो सकती है।इस को एक लिस्ट बनानी चाहिए हमारी टीम को ग्रीर एक अथारिटी जो हम बना रहे हैं उस को विदेशों में जाना चाहिये श्रीर इंटरनैशनल मार्केटिंग किस किस सामान की हो सकती है का ब्यौरा पूरा एक विवरण बनाना चाहिए SHRT PARVATHANENI DRA: Under the leadership of Shri Kalpnath Rai.

श्री कल्प्साय श्रिय श्रीर हिन्दुस्तान के विस्तानों को रेडियो श्रीर टेलीविजन के माध्यम से यह बात बतलायी जा सकती है कि शारत की सरकार हिन्दुस्तान के किसानों से यह श्रपाल करती है कि हम इन किसानों सामानों को विदेशों में भेजने बांले है श्रीर उस का हम इतना रिक्यु-नरेटिए प्राइस देंगे, इतना लाभप्रव मूल्य देंगे। श्रगर श्राप इन सामानों का प्रोडक्शन करेंगे तो इस से श्राप को यह लाभ होगा। श्राज श्राकाशवाणी श्रीर दूरदर्शन का इस्तेमाल मूट्ठें भर सामानों के लिये किया जाता है जो यहां के पूंजीपति बनाते हैं। या मल्टी

नेशनल कंपनियों के द्वारा जो सामन बनाया जाता है या देश के बड़े पूंजीपितियों द्वारा जो सामान बनाया जाता उन्हीं के लिये प्रचार होता है। मैं जानना चाहता हुं कि उनसे हिन्दुस्तान के किसानों क्या प्रचार होता हैं ? कृषि विकास के लियें क्या प्रचार होता हैं ? उसकों कोई प्राथ-मिकता नहीं दी जाती। मैं निवेदन करना चाहुंगा भारत सरकार से कि सूचना श्रौर प्रसारण मंत्रालय को वह इस बात हिदायत दे और देखे कि कम क हिन्दुस्तान में कृषि के विकास के लिये, कृषि में नयी टेक्नालाजी के अप्लीकेशन के लिय हिन्दुस्तान के एक्सपोर्ट होने वाले पदार्थों के लिये कियानों को प्रोत्साहित करने के लिये, इस के लिये उन को प्रशि-क्षित करने के लिये, देश में खेर्ता व्यवस्था मे नयी जानवारी प्रदान करने के लिये सरकार को ग्रपने इस मीडिया के माध्यम का इस्तेमाल करना चाहिए श्रीर लाखों करोड़ों किसानों को इस लिये प्रक्षित करना च हिए मैं गांव का रहने वाला हं माज वहां की क्या हालत है। फरुखा**बा**द में जहां, से हमारे श्रादरणीय मंत्री जी आसे हैं पार्लियामेंट के मेंबर बन कर **फ्राज एक रुपयेका 6** किलो माल रहा है ग्रौर दिल्ली में ग्राज एक क्लो श्रालु श्राठ रूपये का बिका रहा यह कौन सा सिद्धांत है। यह कौन सी बात है ? किसान के खेत मे जब आलु पैदा होगा तो वह मिटटो के दाम में बिकेगा। उसको कोई पूछने वाला नहीं। वह आज फरखाबाद में एक रूपये का 6 किलो विक रहा है और ब्राठ रूपये का किलो बंबई में, कलकत्ता में बिक रहा है ग्रीर अगर फाइव स्टार होटल में चले जायें तो एक प्लेट चिप का 50 रुपया देना पड़ता है। यह हमारी राजनीति है। क्या इसोनीति से हम हिन्दुस्तान के किसानों को लाभप्रद मृत्य देंगे इसी नीति से हम हिन्दुस्तान को शक्ति-शाली बनायेंगे। रोज ग्रपने श्राकाशवाणी से, दुरदर्शन से, श्रखबारों से, पालियामें द में, यहां सदन में और सदन से बाहर और चुनाव घोषणा पत्न में, इन सब के माध्यम से हम कहते हैं कि हम हिन्दुसाण को एक श्वितशालो और विशक्षित राष्ट्र बनाना चाहते हैं मगर मैं भारत सरकार को कहना चाहता हूं कि हिन्दुस्तान तब सब शिवतशाल नहीं बन सकता जब तक कि हिन्दुस्तान के सात लाख गांव श्वितशाली नहीं घनेंगे। गांव शिवतशाली तभी वनेंगे जब यहां की कृषि का विकास होगा और जब खेतो में पैदा होने वाले सामानों का यहां के किसानों की उचित मूल्य मिलेगा।

जब देश के किसान को परचेजिय । कैपेसिटी बढेगी जब हिन्द्स्तान का किसान कृषि की नई टेक्नोलोजी को अपनायेगा, जब हिन्दुम्तान का किसान यह जानेगा कि दुनिया के बाजार में उसके सामान की कीमत हैं, इसको ज्यादा मत्य दिया जाएगा जब वह सरक्की करेगा । जापान का उदाहरण संक्रिए । जापानकी सरकार किसानों से 300 रुपए विवंटल कोई सामान खरीदती है तो वह सामान किसान को 200 ध्पए के हिसाब से बेबी है। इसी लिए जापान किसान मालदार है, इसीलिए जापन की श्रर्थवयवस्थापरकृषक का नियत्नण है। मै इस सदन के माध्यम से पंजाब के प्रताप सिहं केरों, हरियाणा के श्री बंसीलाल, तमिलनाड के कामराज को धन्यवाद देना चाहूंगा कि हिन्द्स्तान के करोड़ों किसानों को तरफ से उन्होंने अपने अपने मजबूत बनाने की किसानीं की दिशा में सही प्रयास किए थे। यही कारण है कि किसान इतना श्रधिक गल्ला पैदा कर कर सका कि आज हिन्दुस्तान में हरित ांति दिखाई देती है।

महोदय, महाराष्ट्र में जो प्याज पैदा होता है, जो फिसानों के खेतों में पैदा होता हैं वह मिटटी के दाम विकता है? लेकिन व्यापारी उसका चार गुना दाम बढ़ा देते है। यही हालत श्राल की है। वही हालत सेव की है, वहीं संतरे की है, वहीं वेजी-टेबल की है। जो भी किसान पैदा करता है बहु सस्ता बिकता है। श्रादारणीय मंत्री कहोदय में मैं यह कहना चाहुंगा कि हमारे लखनऊ में लंगड़ा ग्राम होता हैं जो दुनिया का सबसे विद्धा किस्म का ग्राम है। हमारे देण में क्लाइंमेटिय जोन श्रलग श्रलग है। जलवायु श्रलग श्रलग है दक्षिण भारत की जलवायु श्रलग है, उत्तर भारत की श्रलग है, क्शामीर की जलवायु श्रलग है, श्रलग श्रलग जलवाय में श्रलग श्रलग है, श्रलग श्रलग जलवाय में श्रलग श्रलग प्रकार के फूट व वेजिटेक्लस पैदा होते है। इन सामानों को हम श्रंतराष्ट्रीय वाजार में बेचकर ज्यादा से ज्यादा पैसा बना सकते हैं।

ग्रादरणीय उपसभाष्यक्ष महोदय, मैं श्राखिरी बात कहकार श्रपनी बात खत्म करूंगा। श्राज के जमाने में मछली का महत्व वहुत ज्यादा है। हिन्द्स्तान या कोस्टल एरिया तीन सौ किलोभीटर काहै। कन्याक्म(री से लेकर वंगाल श्रीर गुजरात से लेकर श्ररव सागर वे दोनों तरफ सबसे ज्यादा मछली पैदा हो सक्ती है । हमारी 7वीं पंचवषीय योजना में मछली के फुड के विकास के लिए जितने पैसे की व्यवस्था चाहिए, इतनी व्यवस्था नहीं है । सी फूड की श्रांज के 20वों शताब्दी जमाने में मछर्लाका महत्व गया है। दुनिया में मछली खाने वालों की संख्या बहुत अधिक है जो फिर वैस्ट फुड उसके रिसर्च के उसके विकास के लिए, उसके एक्सपोर्ट के लिए भारत सरकार को एक समयवड श्रीरठोस योजनः वनानी चाहिए । हिन्द्-किलोमीटर का हजारों कों। जो कोस्टल एरिया है, 300 किलो-मीटर क उस एरिया में मछली का विकार किया जा सकता है।श्रीमती इंदिरा गांधी ने अपनी मृत्यु के कुछ दिन पहले श्रीसतन टेक्नालाजी पर जोर दिया था। के प्रत्दर मछली के विकास की प्राथमिकता देनेकी बन्त कही थी, सी फुड टैक्नालाजी श्रपनाने की बात कही થી ા

श्रादरणीय उपसभाष्यक्ष नहोदम, में श्रंत में निवेदन करना चाहता हूं कि हवारी सरकार जो बिल लाई है; इसके

श्री कल्पनाथ राय]

भाध्यम से ब्रश्चिष ग्रीर संस्कृत खाद्य उत्पादन निर्वात उपकर विधेयन, 1985 से, अपने देश के किसानों के खेतों में पैदा होने वाले मामानों को ग्रंतर्राष्ट्रीय बाजार में रिम्युनरेटिव प्राइस पर बेचने की व्यवस्था की जाएगी ताकि हिन्दुस्तान को फोरन ऐक्सचेंज प्राप्त हो फीर जो वैलेंस अ.फ. पैमेंट या संकट है, यह जो 6 हजार करोड रुपया हिन्दस्तान के बैलेंस ब्राफ ट्रेड का मानला उपस्थित हो गया है, उसको भी हम हल कर मर्केंगे, तथा इसके ऐक्सपोर्ट के माध्यम में हम और अधिक अनिग करेंगे।हिन्दस्तान के किसान उस पैक्षे को लेकर मालामाल होंगे और मालामाल होंगे तो गांव की हालत मधरेगी और दिसान की परेनेजिंग पावर, अपेसिटी बढेगी, एपलायमेंट का जनरेशन होगा ग्रीर जो किसान के बेटे नौकरों की तलाश में दरदर की ठोकरे खारहें है वे अपने देश के फलों में, ज्स से, विभिन्न प्रकार के वैजिटेबलस में छोटी इंडस्ट्री बनाकर विलिज इंडम्टी वनाकर करोडों लोगों को एम्पलायमेंट देंगे। उनके माध्यम से एकतरफा वेकारी की समस्या हल होगी, दूसरी तरफ अपने मल्क के किसान को मजबत करेंगे श्रीर तीसरी तरफ फोरन एक्सर्चेज मैक्सीमम कमा कर भारत को एक शक्तिशाली राष्ट्र बना-येंगे। हमारी श्राजादी का मख्य उद्देश्य भारत की ग्राजादी या हिन्दुस्तान की आजादी नहीं है महात्मा गांधी ने कहा था कि हिन्दुस्तान की आजादी माने द्रनिया की आजादी, हिन्दस्तान, की आजादी माने द्निया का विकास । अपनी श्राजादी के उद्देश्य को प्राप्त करने के लिए हमें ग्रपने हिन्दुस्तान के विकास हिन्दुस्तान की कृषि हिन्द्स्तान के गांव और उनके खेतों में पैदा होने वाली चीजों पर विशेष व्यान देना होगा तभी हमभारत को णविन्याली वना सकेंगे। धन्यवाद।

SHRI SUKOMAL SEN (WEST BENGAL): Sir, I will say only a few words about it. Promotion of exports is good. But it does not mean that all experts are good.

The Bill is for development and export of certain agricultural and processed food products. Sir, I would like to say that in the Schedule 14 items have been listed for export. Among these 14 items, there are fruits, vegetables, meat and meat products, poultry and poultry products, dairy products. All these are to be exported, and the Authority will promote export of these items.

My point is this. I am not opposed to export. Rather it will earn foreign exchange. But why should it be at the cost of the consumers of the country? If we start exporting meat and meat products, and poultry products, dairy products, if we promote export of these items, it means that the internal consumers will be deprived of these things which are absolutely necessary for them, particularly in a poor country like ours where the calorie value of the food is very low. The per-capita consumption of meat. poultry products, dairy products is day by day reducing. Every year it is reducing because of the poverty. Fifty per cent of the people are below the poverty line. In this situation, if we promote export of these agricultural products. it means, to a great extent, it will deprive internal consumers.

I will give one example. We are exporting lobsters, prawns, good mangoes. In the market, in the season mangoes of a good variety are very costly. Prawn and lobster, you will not get. If you get them they will be very costly, at Rs. 100 a kilo, like that. By exporting them we are earning foreign exchange, but actually we are starving our own people. It is not a sound export policy. I would like the hon. Minister to consider whether these things should be included in the Schedule.

The second point is about what the fate of the farmers will be because by these exports which will be done through this Authority which will promote export, in fact, as a result of the promotion of export of these

items. it is the middlemen, the industrialists who will process these fruits or these materials, who will benefit or gain, but the farmers or the basic producers of these materials will be deprived as they are being deprived now. So, I would like the hon. Minister to see to it that while promoting export of these items, the basic producers, the farmers, are not deprived of remunerative prices. That should be looked into by the hon. Minister.

My third point is about representation in the Authority. The Bill says that a number of members will be here, including Members of Parliament. About the States it says:

"five members to be appointed by the Central Government by rotation in the alphabetical order to represent the States and the Union Territories:"

Why should the States be deprived in this way? Why should they get this treatment? Why will all the States not be able to send their representatives in the Authority? These products will actually be produced in the States. and they have to handle these products. So, I suggest this clause should be replaced. This is a miser clause. It deprives the States. I think all the States and Union Territories should have the right to send one representative in the Authority. That would help the States in promoting the exports and also the States will have their say in the Authority.

The Central Government can nominate representatives from food vegetables, industry, etc. These industries are represented on the Authority, but not the farmers representatives who produce these things. Again the farmers are being deprived in getting representation on the Authority. There are cooperative societies like agricultural co-operative societies everywhere in the courtry. Why not their representatives be on

the Authority? I request the Minister to see that their representatives also get a place in the Authority so that this Authority can look after the interests of the farmers With these words I conclude.

Thank you.

HANUMANTHAPPA SHRI Н Vice-Chairman. (Karnataka): Mr. Sir, yesterday we were listening to Prime Minister's intervention on the Plan document in this House. said that in order to improve status of rural agriculturists, we are thinking of a technology to improve their agricultural products and produce. The second day we are having a Bill before us for creating an authority to help the agriculturists to get better market for his produce.

Sir, today the unfortunate part relates to Indian farmers. They put in lot of efforts. They spend money on fertilisers and other things. Finally, they are at the mercy of the merchants. Indian market has become the purchasers market. In spite of our Agricultural Prices Commission or the various methods that we have taken, the farmer is at the mercy of the purchaser. In the case of industry, we calculate the cost of production but not in the case of agriculture. This is a raw deal to our farmers. Maybe because of the circumstances he has been deprived of this facility. He has become the victim of buyers market. If he brings any produce at the market he is at the hands of the purchaser and whatever price the purchaser asks he has to sell it particularly the perishable articles like fruits, dairy products, poultry products, etc. He has become the worst victim of these things. Just to take care of these things, the Minister has come out with the Bill to set up an Authority replacing the Export Council for which I congratulate him. Earlier to this the Export Council nad no staeneficiar. tutory powers to take actions in favour of the farmers.

[Shri H. Hanumanthapa]

Sir, coming to the composition of the Authority, it comprises of 42 members. For a moment, I join nayself with the opinion expressed by hon. Members—Shri Upendra and Shri Sukomal Sen that nothing would have barred if all the States have been represented here. When 42 members are there, why should we give an impression that the States have not been properly represented. Out of 42 members you could have accommodated almost all the States. Even now there is time to do so.

Regarding other nominations, members are to be appointed by the Central Government to represent industries, 7 members to represent the Agricultural Research, National Horticultural Board etc. and 8 members to represent the Ministries of the Government dealing with agricultural and rural development, commerce, finance industry civil supplies, civil aviation and shipping and transport. So farmers' interests have been taken care in caluse 4(4)(e) of the Bill to represent the Agriculture and Rural Development. Therefore my hon. friend, Sukomal Sen's allegation that the farmers interests have been neglected and they are not represented on the Authority is not correct. So while selecting representatives of those various interests as well as of the industry, I request the Minister to make sure that there is no feeling among the States that they have been neglected and they have not been given representation. In the Authority already five States are to be represented according to the alphabetical order. And there are 15 to 30 nominations to give repesentation to industry, to agriculture, to rural development and so on. So the other States can also be accommodated. I think that aspect can certainly be taken care of under the existing Bill itself. So only on this account my friend, Mr. Sukomal Sen need not feel that the States will be discriminated against and that the farmers are not being taken care of.

Of course, one thing which been the practice is that whoever produces anything does not consume it. Whoever produces milk sells it away. He does not even give milk to his children. That happens because of our precarious condition below the povertiy-line. When production increases, this aspect can be taken care of. So this is one way of encouraging production. When production increases automatically consumption will also grow. So let there not be any apprehension that only the export market will capture the whole thing. This is another inducment to the farmers and the local people to produce more, to produce things of better quality and gain better economic status. With these words, I support this Bill.

श्री हक्मदेव नारःयण यादव (बिहार) : उपसभाध्यक्ष महोदय, मैं केवल यह निवेदन करना चाहता है कि अभी कल्पनाथराय जो बोल रहे थे ग्रौर बर्ड़ ग्र*च्छ* बतें बता रहे थे। 5,76,936 गांव भारत सरकार की 1981 के मरदमश्मारी के मतादिक है स्रीर इन गांवों में बसने वाले जो किसान हैं, उसके 70 फोसर्दा श्रावादी खेती पर निर्भर हैती भारत में जो 85 फीसदी लोग हैं उनसे 70 पर तिर्भः हैं। उनके लोग खेते हित के लिये कोई बात सोची नहीं जातो। इस सरकार के जरिये कोई बोर्ड बनता है या कोई निगम बनत। है तो वह नुकसान के नाम पर वनंता है लेकिन उसका संचालन करने वाले वही लोग होते है जो किसानों के हितों के विपरीत होते है। इनका जन्म किसान परि-वार में हुआ, न लालन न पालन, न शिक्षः न दीक्षा, न रहन सहन, न खान न पान वे जानते ही नहीं कि किसान किस जानवर का नाम है किस चिड़िया का नाम है, वह कैसे जन्मता है, कैसे पढ़ता है, कसे बाता है कैसे बनता है, ऐसे लोगों किसान का प्रतिनिधि बना दिया जाना है। दुव की

रखवालं कभे विल्ली नहीं फरेगी, धकरी का चरवाहा कभी बाघ नहीं हो सकता है ! लेकिन सरकार उल्टा करती है। वह दुध की रखवाला में बिल्ली को लगाती है ग्रीर बकरी का चरवाहा बाघ को बनाती है निहित स्वार्थ वाला वर्ग है, जिसने किसान को जभी देखा, नहीं हैं, किसानों के नेता के रुप में श्री रामचन्द्र विकल यहां बैठे है असली किसान है और किसानों बीच बैठने वाले है हम लोगों को न पूर्छे उनहो पूछिये उनहो । दल में भी ऐसे जन्मजात विसान है, जिनके बाग और दादा पीढियों से पेशे में चले श्रारहे है और खेती में लोग हुए ऐसे लोगों को भी पूछकरपता लगाइए मैं भिवेदन करूंगा कि इस पर जरा गौर करिये।

दूसरी बात जो में कहन। चाहता हं यह यह है कि किसान का सबसे ज्यादा शोषण होता है बाजार के जरिये सबसे ज्याद। एक्सप्लाईटेशन फारमर्स का मार्केट में होता है। व्यापार का जो नियम है उस निवम के जरिये किसान का शोषण होता है। दो एकड़ धान जापान का किसान बेचकर प.वर टिलर खरीद लेता है। लेकिन उस पावर टिलर को खरीदने के लिये हिन्द-स्तान के किसान को 32 एकड़ का धान बेचना पड़ता है। जरा बतलाइये कि यह कहा का इंसाफ है कि वहा दो एकड़ धान बेचकर वहां का किसान पावर टिलर खरीदे और यहा का किसान 32 एकड़ बैचकर पावर टिलर खरीदे। इसलिये मैं निवेदन करना चाहना हं कि ग्राप जो कह रहे हैं कि हम नियति करने के लिये दे रहे हैं तो नियति करेगा कौन, करवायेगा कौन। जब कभी श्राप हमसे कच्चा माल खरीदते हैं, ग्राप श्रीमन, ग्रालू के इलाके से ऋति है, विकल जी भी ऋलू के इलाके में थे, फ्राप जानते है कि चोर आलू नहीं उठाता था, एक बार किसान की ऐसी हालत हुई कि किसान ग्रालू खोदकर कर खेत पर रखता है चीर बोरा ने जाते है ग्रीर आलू छोड़ देते है, इसलिये कि ट्रकः पर आलुं ले जाते तो आलु से उसका किराया भी नहीं मिचता। खेत में किसान बोरिंग थे पानी चलाता भा और ट्रैफ्टर से अल् जोतकर और खेत में उसको सड़ाकर खाद बनात था। जो आलू हमारे यहां 10 पैसे, 20 पैसे किलो था उस आलू को छोलछालकर और डिट्बें। में भरकर, उसका पोटाटो चिप्स बनाकर आप दिल्ला में 15 हमये किलो 16 हमये किलो में बेचते हैं। 30 पैसे किलो हमारे यहां और दिल्ली में शाकर 15 हमये में 16 हमये किलो हम मकई बेचते हैं 50 पैसे किलो 60 पैसे किलो लेकिन उसका यहा कार्न फलैंक बनाकर पांच सितारा होटलों में देते है तो उसका भाव 17 हमये किलो, 18 हमये किलो होता है।

श्री कल्पनाथ राघ: 50 रुपये किलो।

श्री हक्ष्मदेव नारायण यादव: पचास रुपये किलो बिकेगा। श्रन्धेर नगरी चौपट राजा, टर्ने सेर भाजी, टके मेर खाजा। किस को कहे कोई सनने वाला नहीं है। **श्रव** श्राप किसान जो फल पैदा बारते है उन्हें देख लीजिए । जह तह टोमैटो का प्रश्न है यह सड़ रहा है। उसकी प्रोसेसिंग करने वाला नहीं हैं,। उसके लिए श्रापको किसानो को रिप्रेजैंटेटिव रिखये, जो ग्राप बोर्ड क्नाएंगे या जो कुछ भी बनेगा उसमें किसान का प्रतिनिधि कौंन होगा। किसानों का प्रतितिधि वह होगा जो कोट, पेंट पतलून नेकटाई पहनने वाला होगा, गिट-गिट,गिट-पिट करने वाला होगा, एग्रीकल्चर विषय में पी० एच०डी० या एम०एस०मी० क्रिये होगा,। वह कभी गांव में नहीं रहा होगा। किसान का रिपेंजेटेटिव होने का मतलब है कि वह गांव में **५हने वाला हो, किसान परिवार में जन्मा हो,** पला हम्रा हो शिक्षा-दंक्षा किसान परिवार में हुई हो, खेत[े] में लगा हुग्रा (स**मय क**ी घंटी)मैं ग्रानी बात को समान्त करता है ग्रीर मंत्री महोदय से निवेदन करूंगा कि जो किसान के रिप्रेजेंटेटिव श्राप रखियेगा तो मैं यह कहंगा कि एक दिन हमारे साथ, विकल जी के साथ, उपसभाध्यक्ष महोदय श्रापके साथ हरियाणा ग्रौर पश्चिमी प्रदेश में खेत परले जायेंगे उनको कहेंगे कि जरा बताइये कि हल कैसे चलाश्रोगे, कुदाल कैसे चलती है: गेहं कैस बोधा जाता हैं,। लोक रोड़ा पत्कर, जानते कुछ नहीं हैं बनते हैं किसान के रिप्रेजेंटेटिन। रिप्रेन [श्रो हुकमदेव नारायण यादव]

जेंटेटिय को धि रखा जाएगा तो वह व्यापारियों का रिप्रेजेंटेशन करते हैं, पूंजीपतियों का रिप्रेजेंटेशन करते हैं, वेस्टेड
क्लास का रिप्रेजेंटेशन करते हैं। हमारि
प्रतिनिधि बनकर हमारे लिए कुछ नहीं
करेंगे। प्रगर प्राप बुछ बढ़िया करना च.हते
हैं तो ऐसा काम कोजिए, जो किसान के
के हित में हो और किसान को लाभ
मिले। इतना ही पेरा निवेदन है।

SHRI KHURSHID ALAM KHAN: I must really thank the honourable Members who have made a very useful contribution and I have made a special note of the various suggestions made by the honourable Members. I can assure them that they would be taken care of and certainly, our country being an agricultural country in which the contribution of the agriculturist is very important, we hope that this contribution will expand and increase and once the contribution of the agricultural secor increases, naturally the benefit will come to the farmers and they will get their due. I have in my opening speech already said that exports in our agricultural products making a contribution of 25 per cent at present and we feel there is a lot of scope and further efforts have to be made to ensure that this contribution increases. Besides what is really more improtant is these days what we are doing is we are exporting all our products in bulk from and that is where we are losing more. If we export not in bulk form but in value added form, price increase will there and more benefit will come to the country and it will benefit the economy of the country. Besides, as more efforts will be made to exports more exports and more will be done; then naturally it will also be necessary that production should be increased and the production will be increased only with the hard work of our farmers and agriculturists and naturally they would also be benefited. One thing which the henourable Shri Sen said is we

should not concentrate only on exports and ignore the domestic quirements. But I can give him the assurance that whenever export plan is made and surpluses for exports are made available, they are made availble only after consultation with the Agriculture Ministry and the Civil Supplies Ministry and when the Agriculture Ministry and the Civil Supplies Ministry say that certain quantities are available for export then only it is exported. I will give you an example here. Basmati rice is not normally eaten by our people in this country because it is a very expensive item. It is, therefore exported under Open General Licence. the other kind of rice which is the staple diet of our people, is not exported, unless of course, a stage comes when the Ministry of Agriculture and the Ministry of Civil Supplies tell us that there is a possibility of exporting such rice, that certain quantities of such rice are available for export.

control. Really the main concept and the main purpose of this authority is to ensure that quality control is there and it should be in a sustained manner so that our exports are acceptable to the importing countries. Their standards of hygiene, their standards of requirements are such that we must meet those requirements. Unless we met those 5 P.M. requirements we will not be able to export our I would like also ducts. Here to give an example. We have been exporting meat to the Gulf countries. But some of the countries including Saudi Arabia have stopped importing meat from our country because the hygienic conditions or the standards which they expect are of hygiene not there. Therefore, it is necessary that our inspection system should be

such that it ensures that there is no

Another point which the honourable

Members have made is about quality

prospect of any rejection from any importing country.

My honourable friend, Shri Kalpnath Rail, mentioned about potatoes. I come from a district which produces, I think the maximum quantity of potatoes and I think there is an absolute need for potato-based industries. I am sure that with the cooperation of friends like Mr. Kalpnath Rai it will be possible for us one day to provide some potato-based industries in this country.

SHRI KALPNATH RAI: What about cold storage?

SHRI PARVATHANENI UPEND-RA: About cold storage?

SHRI KHURSHID ALAM KHAN: Sir, the question of providing storage facilities is there. It is very But actually, you have to understand the concept of this Authority. The functions and tasks of this Authority are limited limited in the sense that it has to organise export efforts and this has to be done by this Authority. As has been rightly said by Mr. Sen, there should be some research also and that we should have a target market and we should send our teams of experts. All these will be done in collaboration the Indian Institute of Foreign Trade, our Trade Development Authority and the Indian Trade Fair Authority. These are the agencies which are doing a lot of this sort of work and they have already estabilished a name for this sort of work and research and, certainly there will be more coordination between us and them and it will be possible for us to achieve the objective for which this Authority is being established.

My friend, Shri Kalpnath Rai, mentioned about the deficits in our foreign trade. Definitely there is a deficit in our foreign trade. But the problem is that there are certain bulk items which we have to import necessarily and these are edible oils,

POL, fertilizers, cement and certain other things. So, these are some of the things which we have to import for our requirements in the country and all these items really contribute to the extent of over 50 per cent of our import bill and another ten per cent of our import bill is tied down to the aids. So there is only about forty per cent or only one-third import items which are available where some control could be exercised. Here also, because the developing countries need capital goods, they have to be imported and, therefore, these have to be given priority I am quite sure that with the growth rate that we anticipate during the Saventh Plan period of 7 per cent per annum. it would be possible for us to show better results in due course.

Sir, I think I have been able to answer some of the queries. My honourable friend, Shri Kalpnath Rai, mentioned about sea food. For sea food, there is another organisation already which is looking after this, the MPEDA, which is doing almost the same thing and it will be responsible for this.

With these few words, Sir, I once again thank the honourable Members for their co-operation and for having made a useful contribution to the debate on this issue. Thank you, Sir.

THE VICE-CHAIRMAN (SHRIM, P. KAUSHIK): I will put the motion regarding the first bill to vote.

The question is:

"That the Bill to provide for the establishment of an Authority for the development and promotion of exports of certain agricultural and processed food products and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

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THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 34 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI KHURSHID ALAM KHAN: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE CHAIRMAN (SHRIM, P. KAUSHIK): I shall now put the motion regarding the second Bill. The question is:

"That Bill to provide for the levy and collection, by way of cess, of a duty of customs on the export of certain agricultural and processed food products for the development and promotion of their export and for matters connected therewith as passed by the Lok Sabha be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up clause by clause consideration of the Bill.

Gauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI KHURSHID ALAM KHAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

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THE OF INDIA BILL, 1985.

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): Sir I beg to move:

"That the Bill to provide for the constitution of an autho." ity for the regulation and development of Indian Waterways for purpos. So of shipping and navigation and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

From times immemorial, inland water transport has served as a cheap and economic means of transport and continues to be so. With the development of rail and roads, this mode of transport had remained neglected.

The Government has been aware of the need for bringing inland water transport to its rightful place in the overall transport system of the country.

Under the Constitution, the role of the Union is, however, limited to regulating the shipping and navigation of national waterways declared as such by Parliament as also the regulations of shipping and navigation on other inland waterways as regards mechanically propelled vessels.

Based on the recommendations of several committees including the National Transport Policy Committee relating to the assumption of responsibilities for maintaining the waterways by the Central Government, the Government have identified the following waterways as suitable for being declared as national waterways:

- (i) The Ganga Bhagirathi Hooghly River System;
- (ii) The Brahmaputra:
- (iii) The Sunderbans;
- (iv) The Godavari;